I 27 87 00 105

## owith Numination Paper

Affidavit to be Furnished by the candidate alongwith Nomination Paper
Before the Returning Officer (Bikar vidkar Sabka)
For election to B.H. Assenbly. (name of the House)

	From 1.7.5., Hils.	đ	Consti	tuency(Name of the C	'oustimenty)	
U god.E	sha. Sin ha un'dayghist/wife of 55years, resident of Patel Colony	. Sandalpi	Lalke	shwax Poli Sin full postal address), i ca	9h ndidate ar the above	
	n, do hereby solemnly affirm and state on					
trike (	out whichever is not applicable)					
	n a candidate set up by Janta Dal (	(na	ne of the p	olitical party ) / am conto	esting as as	
) Det	tails of PAN and status of filing of Inc	ome tax r	eturn :		3 4	
	I. No. Names		ent t Number	The financial year for which the last Income-tax return has been filed	Total income shown In Income Tax Return ( in Rupees)	
1.	Self Usha Sinha	AVTPS	4433 R	2010-11	9,22764 =	
2.	Spouse- Lalk-shwar Pot Singh	AUVTS	1428D	2010-11	765880/=	
3.	Dependent I N/A					
4.	Dependent 1 N/A  Dependent 2 N/A  Dependent 3 N/A					
5.	Dependent 3 N/A					
SI.	ne following case(s) is/ are pending agai		Description			
No. (a)	The details of cases where the court ha cognizance, Sections of the Act and des of the offence for which cognizance take	cription				
(b)	Name of the court, Case No. and Date of taking cognizance :	of order				
(c)	Details of Appeal (s) / Application(s) for (if any) filed against the above order(s)	or revision ):				
4. Cas	ses in which I have been convicted by a	court of	law(other	those referred to in Fo	rm 26): · N/	
(a)	The details of cases, Sections of the Act and description of the offence for which convicted:		is .			
(b)	Name of the Court(s). Case No. and					
1	Data(s) of order(s)					

(5) That I give herein below the details of the assets (movable and in movable etc.) of myself. my spouse and all dependents:

## A. Details of movable assets:

(0)

1. Assets in joint name indicating the extent of joint ownership will also have to be given

2. In case of deposit/Investment, the details including Serial Number. Amount, Date of Deposit, the Scheme. Name of Bank/ Institution and Branch are to be given

3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of tisted companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
, -	Cash in hand	7000/=	5000/=	N/A	N/A	14/14
(ii)	accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	C-B-1, C-O-C (4) &-329755/= P-N-B, Adria P-200716-10	RS-509010/2 B-08, Patea RS-557182/- H-D-F-C-MM RS-10504=90 S-10504=90 RS-135130=87			
(iii)	Details of investment in Bonds, • Debentures/shares and units in	H-7-F-C(SLI) RS-150000(= Kotak (LI) RS-60000(=	N/A			
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	Rs. 12000/= LIC about \$6.30000/ Remiuming Year	L. F. C About Rs. 35000= Preminum in ayear			
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.					
(vi	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	BR-01-PB1026 YY- 2011	VY. BOICE DEC	-)		
(vi	i) Jewelry, bullion and valuable thing (give details of weight and value)	W+ 50 gran (Gold) Rs. 135000/:				

Any other assets such as value of Claims/interest	N/A	N/A	(0)
Gross Total value	2751543/	- Rs-1627724/	

3. Details of Immovable assets:
(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment, should be mentioned separately in this format.)

S. No	Description		Self	Spouse L. K. P. Gingl	Dependent-1	Dependent-2	Dependent-	
(i)	Agricultural Land - Location(s) Survey number(s)	_	chandi	1) chandi 2) chandi 3) Hilsa	NJA	NIA	NA	
	Area (Total measurement in acres)	1.		(1) 67 decimal				
	Whether inherited property (Yes or NO)			(3) 6.5 Katha				
	Date of purchase in case of self acquired property	1.	2010 (chandi) 2011 (Hilsa)	(1)2009 (Chanki) 2)2006 (Chanki) 3)2011 (Hilsn)				
	Cost of Land (in case of purchase)at the time of purchase	2.	Rs. 727000/3 (chandl) Rs. 319000/3 (Hilsa)	(1)Rs -201000/=				
	Any Investment on the land by way of development, construction etc.		Grissy					
	Approximate Current market value	2	Rs Bobood	1) Rs-225000/= 2) Rs-175000/= 318-111000/=				
(ii)	Non-Agricultural Land Location(s) Survey number(s)	1		A Festra Albari 1931 Partna By 1903 33 Chandi				
	sq. ft.)	1	2 katha 17	1) 1 Katha 2) 1 Kathal 2 dhun 13) 5 Kathal Odha				
	Whether inherited property (Yes or NO)							
	Date of purchase in case of self acquired property	1.	1979	1) 1987				
	purchase) at the time of purchase	1.		1) Rs. 16000/= 2.) Rs. 186000/= 3) Rs. 42000/= 44500/=		1.6		
	Any Investment on the land by way of development, construction etc.							
	Approximate Current market value	1.	R-1600000	1) Rs 200000/2 2) Rs 10,00000/2 31 Rs 500000/2	-			
iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)		NA	N/A				
	Built up Area (Total measurement in sq. ft.)							

	V Teiher inherited property (* es or NO)				
	Day of purchase in case of serf activitied property				
	Cost of property (in case of purchase) at the time of purchase				
	Any Investment on the property by way of development, construction etc.				
	A pproximate Current market value				
(iv)	Residential Buildings (including apartments,) Constructed add Location(s) house - Survey number(s)	Scindalpuv, Patel Colony Patra	(1) chancli (2) Patro Bylass		
	Area (Total measurement in sq. ft.)				
	Built up Area (Total measurement in sq. ft.)	(Approx)	(1)80057 A		
	Whether inherited property (Yes or NO)				
	Date of purchase in case of self acquired property				
	Cost of property (in case of purchase) at the time of purchase				
	Any Investment on the land by way of development, construction etc.				
	Approximate Current market value	13,400000/=	(2) Rs. 2000000		
(v)	Others (such as interest in property)				
(vi)	Total of Current Market Value of (i) to (v) above	3125000	RS. 2611000 E		

(6) I give herein below the details of liabilities/ dues to public financial institutions and government: (Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	S. B. Jabha Rs. 5000001= (Approx.)	Bankof Barala Rs. 105606/=	NIA	NIA	N/A
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan		471		Ti .	

	A.ly other liability					
	Grand total of liabilities				-	
(ii)	Government Dues: Dues to departments dealing with government secommodation	NA	AM	14/A	N/A	MICA
	Dues to departments dealing with supply of water					
	Dues to departments dealing with supply of electricity					
	Dues to departments dealing with supply of telephones/mobiles					
	Dues to departments dealing with government transport (including aircrafts and helicopters)					
	Income Tax Dues					
	Wealth Tax Dues					
	Service Tax Dues					
	Municipal /Property Tax Dues					
	Sales Tax Dues					
	Any other dues					
	Grand total of all Govt. dues		1			

(7) Details of profession or occupation:

a. Self. Jeaching (Professor)

b. Spouse Jeaching (Principal, Perfessor)

(8) My educational gualification is as under: M.A., Ph.D.

1. Matric-U.P. Beard-1961; B.A. Corrector Voi-1973; B.Ed. Corrector Voi-1964

2. Inter. U.P. Beard-1971; M.A. Anadh Unvi-1976; Ph.D. M.U.-1964

(Give details of highest School / University education with full form the certificate/ diploma/ degree course)

(Name of the School /College/ University and the year in which the course was completed.)

## (9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Str./Smt./Kom. Usha Sinha
2.	Full postal address	patel colony, Sandalpur, Patra-6
3.	Number and Name of the constituency and state	175, Hilsa Vidhan Sabha
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	Janta Dal (United)
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	N/A

	CO	irt (s) have taken cognizar	er.					
5.	PA	N of			Year for which last Income Tax Return filed			Herome Show
(a) Candidate					2010-11	and the search of the	Rs. 9	22764/=
	(b)	(b) Spouse:			2010-11			F65880/=
5.	(c) Dependents  Details of Assets and Lia			Liabilit	N/∧ ies in rupees			
		Description	Self	Spouse		Depend	ent-II	Dependent-III
١.		Moveable Asset (Total value) Rs-	2751543/=	Or.				
В.		Immovable Rs.	2751543/= 8125000/=	2611000	1			
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)						
	(ii)	Approximate Current Market Price of RS. Asset (Total Value)	5876543/3	KS - 423672	44			
7		Liabilities			1			
		(i) Government dues (Total)						
		(ii) Loans from Bank, Financial Institutions and others (Total)	Sables Rs. Booocd	Barrel Barrel 8-105600	a			
8.	550	ghest educational qualifications of the conditional qualification of the School / Universe) (Name of the School	969 1 B.A l : M.A niversity educa	Aved tion with	hpur Dini-197 - Univ-1976 I full form of the	e certifica	te/ dip	loma/ degree

VERIFICATION
I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:
(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above; (b) L my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.
Verified at Part this the 31st December day of 2011 201

Ushagin III

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

- Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
- 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
- 4 The affidavit should be either typed or written legibly and neatly